

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CP-701/2014

In the matter of :

Bhajan Singh Pratap Singh & Co. (P) Limited

....PETITIONER

SECTION :

Under Section 391 to 394

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner

: Mr. Avinash Singh, Advocate

For the Respondent/Cor. Debtor

:-

ORDER

Learned Counsel for the petitioner is present. Ld. representatives from the RD & OL are also present. It is represented by the representative for the Regional Director that serious objections have been raised by the Income Tax Department in relation to the sanction of the Scheme and that these objections are also annexed with the representations filed by RD. Ld. Counsel for the petitioner represents that they have filed the reply in relation to the objections raised by the Income Tax Department along with an affidavit dated 7th August, 2017. It is seen from the record that the Income Tax Department has not complied with the earlier orders of the Hon'ble Principal Bench nor they have put in their appearance at the time of hearing. The objections as



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filed by the RD are taken as the objections of Income Tax Department and the matter to be proceeded with.

Ld. Counsel for the petitioner at this stage seeks for a short adjournment in view of the fact that the Sr. Counsel leading him in the case is held up in some urgent matter.

In the circumstances, post the matter on 14.9.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017